

12.66½ hrs.

MESSAGE FROM RAJYA SABHA

Secretary: Sir, I have to report the following message received from the Secretary of Rajya Sabha:—

"I am directed to inform the Lok Sabha that the Rajya Sabha at its sitting held on Monday, the 31st August, 1959, adopted the following motion in regard to the Committee on Offices of Profit —

MOTION

"That this House concurs in the recommendation of the Lok Sabha that a Joint Committee of the Houses to be called the Joint Committee on Offices of Profit be constituted for the purposes set out in the motion adopted by the Lok Sabha at its sitting held on the 3rd August, 1959, and communicated to this House and resolves that this House do join in the said Joint Committee and proceed to elect in accordance with the system of proportional representation by means of the single transferable vote, five members from among themselves to serve on the said Joint Committee."

"2 I am further to inform the Lok Sabha that at the sitting of the Rajya Sabha held on Monday, the 7th September, 1959, the Chairman declared the following Members of the Rajya Sabha to be duly elected to the said Joint Committee:—

1. Dewan Chaman Lal
2. Shri T S Avinashilingam Chettiar
3. Shri Amolakh Chand
4. Dr Raj Bahadur Gour
5. Shri Rajendra Pratap Sinha'

12.66½ hrs.

LEAVE OF ABSENCE

Mr. Deputy-Speaker: The Committee on Absence of Members from the

sittings of the House in their Sixteenth Report have recommended that leave of absence may be granted to the following Members for the periods mentioned against each:

- (1) Shri Keshavrao Marutirao Jedhe—3rd August to 11th September, 1959 (Eighth Session)
- (2) Shri Aurobindo Ghosal—3rd August to 24th August, 1959 (Eighth Session).
- (3) Shri Kamal Narayan Singh—3rd August to 11th September, 1959 (Eighth Session)
- (4) Shrimati Ila Palchoudhuri—17th August to 11th September, 1959 (Eighth Session)

I take it that the House agrees with the recommendations of the Committee

Non Members. Yes

Mr Deputy-Speaker. The Member will be informed accordingly

Shri Harish Chandra Mathur (Pali) Will the leave be upto the 11th? In this report, it is upto the 11th? But the session has been extended till the 12th

Mr. Deputy-Speaker: It is the report which is agreed to So it would be upto the 11th

12.67½ hrs

CORRECTION OF ANSWER TO
STARRED QUESTION NO 1099

The Deputy Minister of Defence (Shri Raghuramiah): Sir, during the course of supplementaries arising from Starred Question No 1099, regarding an agreement signed by the Bharat Electronics Ltd with a foreign firm for the manufacture of certain equipment, on the 3rd September, 1959, I had stated that, as far as my then knowledge went, this equipment had not been in use before in the Defence Services I have looked into the matter further and find that the correct post-